

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 119/10/NCLT/AHM/2017



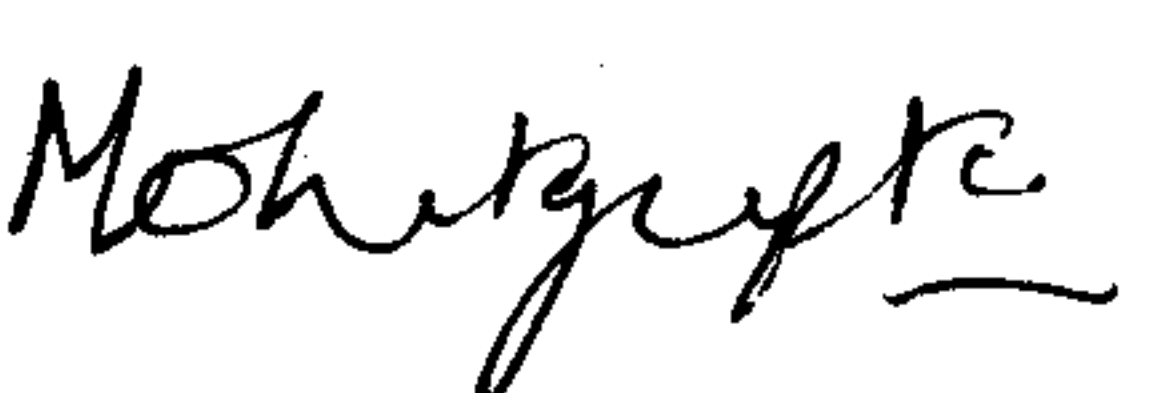
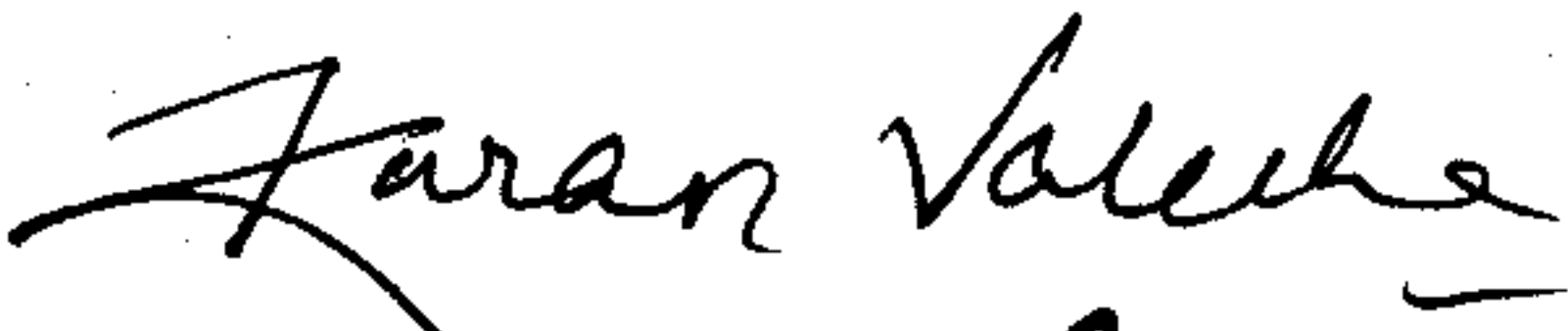
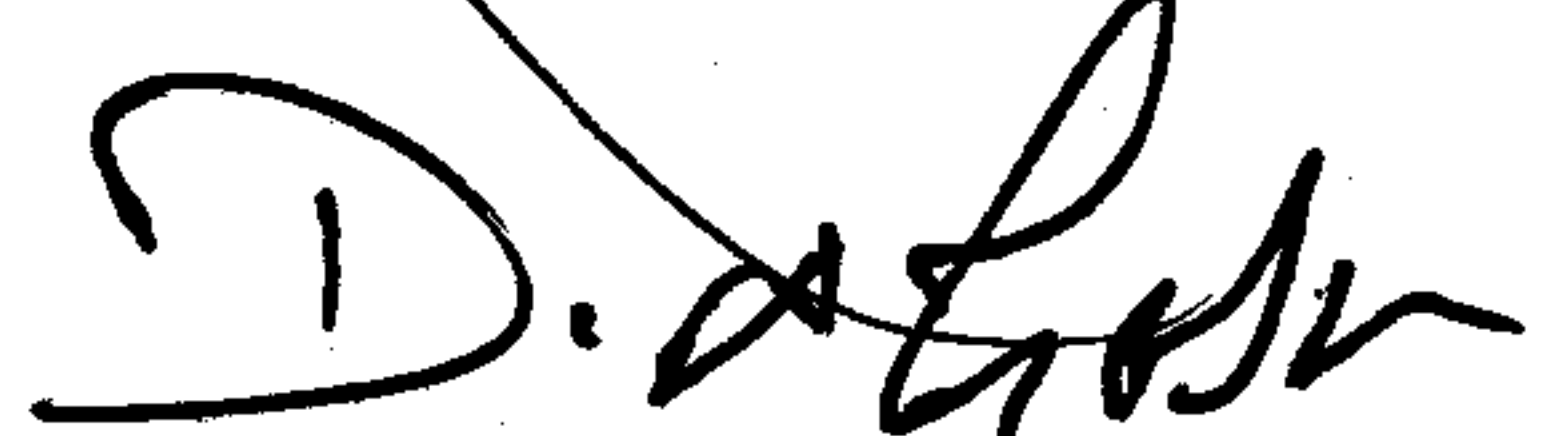
Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2017**

Name of the Company: Jayeshkumar Arvindbhai Popat
(Jalaram Cotton & Proteins Ltd.)
V/s.
Kotak Mahindra Bank Ltd. & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	LALIT M PATEL	ADVOCATE	RESP. NO. 1	
2.	Dhruvik K. Patel For Kalpesh Patel	ADVOCATE	HDB Finance	
3.)	Mohit Gupta	ADV	Applicant	
4)	Karan Valecha	ADV	Applicant	
5)	Dharmvir N Gosai	ADV	Respo.	

ORDER

Learned Advocate Mr. Mohit Gupta with Learned Advocate Mr. Karan Valecha i/b A.R. Gupta & Associates present for Corporate Debtor/ Applicant. Learned Advocate Mr. Lalit Patel present for Respondent No.1. Learned Advocate Mr. Dhruvik Patel i/b Learned Advocate Mr. Kalpesh Patel present for Respondent (HDB Finance). Learned Advocate Mr. Dharmvir Gosai present for Respondent (Tata Capital Financial Services Ltd).

Respondent no. 1 has filed further affidavit in opposition of the petition, the copy of the same has been served on Petitioner. petitioner did not wish to file any rejoinder to the same.

The petitioner has also submitted the status of the winding up proceedings pending before Hon'ble High Court of Gujarat.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondents.

Learned Counsel appearing for the Respondent submitted that the matter has been referred to the Larger Bench which is fixed for hearing on 16.10.2017 in^{the} view of the matter list the matter after 16.10.2017.

List the matter on 02.11.2017 as requested by the petitioner.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 4th day of October, 2017.